

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **24th December 2019**)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/01348/2019
(U/S 19, Administrative Tribunal Act, 1985)

Laxaman Ramdhani son of Late Ramdhani R/o Village Barar, Post Office Khurhat, District Mau.

..... **Applicant**

By Advocate: **Shri B.N Singh/Shri Janardan Singh**

Versus

1. Union of India through its General Manager, Western Railway, Mumbai
2. Divisional Railway Manager (Estd.) Ahmedabad Division (Western Railway), Near Chamunda Bridge, Amdupura, Asarva, Ahmedabad.
3. Account Officer Western Railway, Ahmedabad.

..... **Respondents**

By Advocate: **Shri G.K Tripathi**

O R D E R

Heard Shri B.N Singh learned counsel for the applicant and Shri G.K. Tripathi, learned counsel for the respondent No.5.

2. During the course of argument, learned counsel for the applicant submitted that his limited prayer might be redressed, in case a direction is given to the respondent No.2 to consider and take a decision on the representation dated 10.06.2019 (Annexure A-5) by a reasoned and speaking order within a specified period of time.

2. On the other hand, learned counsel for the respondents submitted that he has no objection if such direction is given.

3. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, the Original Application is disposed of with the direction to the Respondent No.2 to take a decision on the representation dated 10.06.2019 (Annexure A-5) within a period of two months from the date of receipt of certified copy of this order, by way of reasoned and speaking order. Copy of the same be communicated to the applicant. No order as to costs.

(RAKESH SAGAR JAIN)
Member (J)

Manish/-